

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:990

ANSWERED ON:27.07.2001

FM RADIO STATION .

A. VENKATESH NAIK;RAMSHETH THAKUR

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) the criteria followed for giving licences to private parties to start FM Radio Station;
- (b) whether the privatized FM Radio stations have started functioning in the country; and
- (c) if so, the details of the company in each city?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a): The eligibility criteria for giving licence to Private Parties to start FMradio stations, has been laid down in the Tender Document which, inter-alia, provides that the Companies must be registered in India, under IndianCompanies Act, 1956, with all the share holding in the company by Indians except for limited share holding by Foreign Institutional Investors, Non- Resident Indians, Persons of Indian Origin and Overseas Corporate Bodies, as decided by Ministry of Finance from time to time.

(b) & (c): Yes, Sir. M/s. Music Broadcast Private Limited has informed that they have operationalised their FM Station at Bangalore on 3rd July, 2001.